

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CRL. M.C. No.295/2010**

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Decided on: 1<sup>st</sup> February, 2010

Times Business Solution Limited ..... Petitioner  
Through: Mr. Sidharth Luthra, Sr. Adv.  
with Mohd. Faras, Adv.

Versus

HR Enterprises Solutions/ Hey Ram  
Motors & Ors. .... Respondents  
Through: Mr. M.P. Singh, Adv.

**CORAM:**

**HON'BLE MR. JUSTICE A.K. PATHAK**

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| 1. Whether the Reporters of local papers may be allowed to see the judgment? | No |
| 2. To be referred to Reporter or not?  | No |
| 3. Whether the judgment should be reported in the Digest?                    | No |

**A.K. PATHAK, J. (ORAL)**

For orders see Crl. M.C. No. 280/2010.

**A.K. PATHAK, J**

**February 01, 2010**

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